

Bail Application No. 1877
CIR No. 389202H
Kalya Bhatia - Akhil Vihar
Bareilly vs. (Prosecution)
CIR No. 389202H


05.08.2020

- Present to: Saman Kumar, Senior Assistant Public Prosecutor
to State through video-conferencing (CIRCC) (Video)
to: Pratik Kumar, Senior Counsel to applicant / accused
through video-conferencing (CIRCC) (Video)

Matter is taken up through video-conferencing

Last date's order has not been complied with by the investigating officer. There is no reply of the bail application and it seems that the complainant has not been served.

Leave notice to the investigating officer to appear in person with case diary on 10.08.2020. No coercive action shall be taken against the applicant till next date.


(SAMAN VISHAL)
Add. Sessions Judge-08
West District, ThC, Delhi
05.08.2020

FIR No. Not Known
Police Station : Ranhola
Under section : Not known
State vs Mohammed Yakoob

05.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).
Sh. R.N. Dubey Learned counsel for the applicant / accused
through video-conferencing (CISCO Webex).

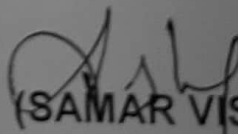
This is an application for grant of anticipatory bail to the applicant
/ accused Mohammed Yakoob.

Reply to the anticipatory bail application received from the
investigating officer stating that no FIR has been registered and Md.
Yakoob is not required in any other case.

It is submitted by learned counsel for accused/applicant that in
view of the report of the investigating officer, he does not want to press
the anticipatory bail application and wants to withdraw the same.

In view of submission, the bail application of accused is
dismissed as withdrawn.

Anticipatory bail application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
05.09.2020

FIR No. 168/2019
Police Station : Ranjit Nagar
State vs Renuka
Under Section : 313/323/506/509 IPC

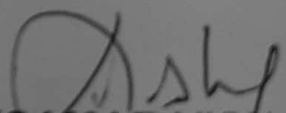
05.09.2020

Present : Sh. Santosh Kumar, learned Additional Public Prosecutor
for State through video-conferencing (CISCO Webex).
Sh. Rahul Kumar Singh Learned counsel for the applicant /
accused.

This is an application for grant of anticipatory bail to the applicant
/ accused Renuka.

Reply to the bail application received from the investigating
officer, according to which the chargesheet has been filed and the
applicant was arrested during trial and she was given bail during the
investigating.

Trial Court Record is required for disposal of anticipatory bail.
Accordingly, let Trial Court Record be summoned for 07.09.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
05.09.2020

Bail Application no. 1559
State Vs. Dherender Singh @ Dheerender Kumar
FIR No. 166/2020
Under Section : 304B/498A/34 IPC
Police Station : Ranhola

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Jaspreet Singh, Ld. Counsel for applicant/accused.

This is an application for grant of bail to accused/applicant Dherender Singh @ Dheerender Kumar.

Reply filed.

During the course of arguments, Ld. Counsel for applicant submits that he does not want to press the present bail application and wants to withdraw the same.

In view of submission, the bail application of applicant Dheerender Singh @ Dheerender Kumar stands dismissed as withdrawn.

Applicant stands disposed off accordingly.

TCR be sent back.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

05.09.2020

Bail Application no.1028 and 1050
State Vs. 1. Praveen Kumar
2. Munni Devi
FIR No. 166/2020
Under Section : 304B/498A/34 IPC
Police Station : Ranhola

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

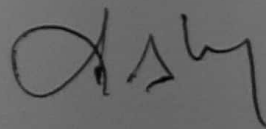
Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Jaspreet Singh, Ld. Counsel for the applicants.

These are two bail applications for grant of anticipatory bail to applicants Praveen Kumar and Munni Devi stating that applicant Munni Devi is the mother-in-law of deceased while applicant Praveen Kumar is younger brother-in-law (Devar) of deceased, who have been falsely implicated in the present case by the complainant just to harass them and the family. It is stated that neither the applicants nor any of the family member of applicants ever demanded dowry from the deceased. It is further stated that applicant Munni Devi is a senior citizen having several medical issues while applicant Praveen Kumar is of young age and doing private job for his livelihood. It is prayed that applicants have apprehension of their arrest in the present case, hence they may be granted anticipatory bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are quite serious.



As per record, the FIR in the present case was registered on the complaint of father of deceased. Applicant Munni Devi is the mother-in-law and applicant Praveen Kumar is the brother-in-law of deceased.

Ld. Counsel for applicants submitted that the marriage solemnized between the deceased and her husband was a love marriage and both were leaving happily together. Further, applicants have been residing on other floor of the house and were separate from deceased and her husband and there was no interference of applicants in their life.

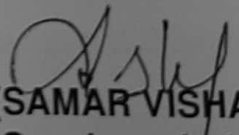
The chargesheet has already been filed without the arrest of applicants, which is listed for consideration.

Keeping in view the facts & circumstances of the case, I deem it fit to grant anticipatory bail to the applicants. In the event of summoning of the accused/applicants namely Praveen Kumar and Munni Devi by the court, they be admitted to anticipatory bail on their furnishing personal bonds in the sum of Rs. 20,000/-(each) with one surety (each) of the like amount.

Copy of order be sent to the Ld. Trial Court.

Copy of order be also given Dasti to the accused /applicants.

TCR be sent back.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
05.09.2020

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State Vs. Sandeep
FIR No. 419/2018
Under Section : 451/354A/427/506
Police Station :Ranhola

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Pranay Abhishek, Ld. Counsel for applicant.

This is an application for grant of anticipatory bail to applicant Sandeep.

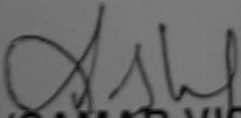
Reply filed.

Assistance of Investigating Officer, who is not present today, is required for disposal of the bail application. Moreover, complainant is also not present today.

Accordingly, notice be issued to the complainant as well to the Investigating officer with direction to appear in person with the case diary positively on the next date.

Till then, it is directed that no coercive action be taken against the applicant.

Bail application be listed on 22.09.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
05.09.2020

State Vs.1. Usha Negi
2. Sanjay Kumar
3. Karan Negi
4. Babita & 5. Ranu Makol
FIR No. 540/2019
Under Section : 498A/406/34 IPC
Police Station : Hari Nagar

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

IO ASI Jhabbu Ram is present.

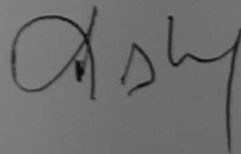
Complainant in person with Ld. Counsel Shri Naresh Kumar.

This is an application for grant of anticipatory bail to applicants namely Usha Negi, Sajay Kumar, Karan Negi, Babita and Ranu Makol.

It is submitted by the Investigating Officer that he has already given notice to the applicants to join the investigation and necessary investigation is being conducted in the case.


On enquiry, it is stated by the IO that he has not obtained the permission to arrest and has not given any notice of arrest to the applicants.

In the given circumstances, in case the need of arrest of the present applicants arises, Investigating Officer is directed to give seven days' notice before proceeding to arrest the applicants for the purpose of investigation.



Application stands disposed off.

Copy of order be give Dasti and be also sent to the Investigating Officer
for information.


(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

05.09.2020

ADDITIONAL JUDGE DR. SUGAN...

State Vs. Kuldeep
FIR No. 78/20
Under Section : 364A/34 IPC
Police Station : Ranhola

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).

Shri Nagender Singh, Ld. Counsel for applicant/accused.

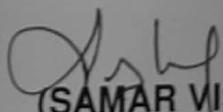
This is an application for grant of bail to applicant Kuldeep.

Reply filed.

During the course of arguments, Ld. Counsel for applicant submitted that he does not want to press the bail application and wants to withdraw the same.

In view of the submission, the bail application of applicant Kuldeep is dismissed as withdrawn.

Application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
05.09.2020

State Vs. 1. Ramesh Chand
2. Deepak Chander
3. Sagar Chander & 4. Hemlata
FIR No. 674/2020

Under Section : 498A/376/376-D/377/509/34 IPC
Police Station : Ranhola

05.09.2020

The Court of undersigned is having duty today as per Circular / Duty Roster No. 544/13639-13664 dated 29.08.2020.

Present: Sh. Santosh Kumar, learned Additional Public Prosecutor for State through video-conferencing (CISCO Webex).
Victim in person with Ld. Counsel for the complainant through video-conferencing (CISCO Webex)
Ld. Counsel for applicants through video-conferencing (CISCO Webex).

These are four bail applications for grant of anticipatory bail to applicants Ramesh Chand, Deepak Chander, Sagar Chander and Hemlata stating that applicants are innocent and have been falsely implicated in the present case. It is also stated that prosecutrix has not been residing with the applicants since 2015 and has concocted a false story. It is prayed that since there is apprehension of arrest, applicants may be granted anticipatory bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are quite serious.

The applicants were granted anticipatory bail on furnishing personal bond / surety bond in the sum of Rs. 30,000/- in case of arrest on 15.07.2020. Although it seems that it was till next date of hearing, but there is no temporary anticipatory bail. After this order, the accused Sagar Chand and Hemlata were arrested and released on bail by the Investigating Officer, according to the

chargesheet. The rest of the two applicants were not arrested and the chargesheet was filed without their arrest.

In view of the fact that all the four applicants were granted anticipatory bail on 15.07.2020, although there is no need to pass any fresh anticipatory bail in their favour, however, I deem it fit to make the order dated 15.07.2020 absolute to make it consonant with law. It will mean that all the applicants shall be considered on interim bail from 15.07.2020 on the same terms and conditions of that order.

All the four bail applications stand disposed off accordingly.

Copy of order be sent to the Court of Magistrate where the case is pending for committal.

Copy of order be also given Dasti to the accused /applicants.

TCR be sent back.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

05.09.2020